CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION NO. 47/TT/2026

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 05.11.2026

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 from COD to 31.3.2029 under **"Eastern Region Expansion Scheme - XXVII (ERES-XXVII)" in Eastern Region.**

And in the matter of:

Power Grid Corporation of India Limited.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
SAUDAMINI, Plot No.-2,
Sector-29, Gurgaon-122001 (Haryana)

.....Petitioner

Versus

1. **Bihar State Power (Holding) Company Limited,**
   Vidyut Bhawan, Bailey Road,
   Patna - 781001, Bihar

2. **West Bengal State Electricity Distribution Company Limited,**
   Bidyut Bhawan, Bidhan Nagar,
   Block DJ, Sector-II, Salt Lake City,

Kolkata - 700091, West Bengal

3. **Grid Corporation Of Orissa Limited,**
   132 Kv, Gss Rvpnl Sub- Station Building,
   Caligiri Road, Malviya Nagar,
   Jaipur-302017 (Rajasthan)

4. **Damodar Valley Corporation**
   DVC Tower, Maniktala
   Civic Centre, VIP Road,
   Kolkata - 700 054, West Bengal

5. **Power Department, Govt. of Sikkim,**
   Gangtok – 737 101, Sikkim

6. **Jharkand Bijli Vitran Nigam Limited,**
   Engineering Building, H.E.C., Dhurwa,
   Ranchi – 834004, Jharkhand

…. Respondent(s)

For Petitioner:

Shri Vidhan Vyas, GoS
Shri Zafrul Hassan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited (Power Grid) for determination of tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as "the 2024 Tariff Regulations") for the period from COD to 31.3.2029 in respect of the following under **"Eastern Region Expansion Scheme - XXVII (ERES-XXVII)"** in **Eastern Region.**

Asset No	Asset Name	COD
Asset-1	Installation of 420 kV, 1X125 MVAr bus reactor along with associated bay at Alipurduar (POWERGRID) S/s.	26.9.2024
Asset-2	Installation of 420 kV, 63 MVAr Switchable Line Reactor (02 Nos) along with 500-ohm NGR (with NGR Bypass arrangement for operation of switchable line reactor as a bus reactor) at Kahalgaon (NTPC) end, one each in both circuits of 400 kV Kahalgaon (NTPC) – Durgapur (POWERGRID) D/c line.	31.8.2025

2. The details of the transmission assets, including the Scheduled Commercial Operation Date (SCOD), Date of Commercial Operation (COD) claimed by the Petitioner, and time over-run are as under:

Asset	SCOD	DOCO	Delay (in days)
Asset-1	31.10.2023	26.9.2024	331
Asset-2	31.10.2023	31.8.2025	670

3. The hearing in this matter was held on 13.10.2026, and the Petition was reserved.

4. The Petitioner has claimed the following annual transmission charges with respect to the transmission assets for the 2024-29 tariff period as under:

(₹ in lakh)

Asset-1	COD	2024-25 (Pro-rata 187 days)	2025-26	2026-27	2027-28	2028-29
Installation of 420 kV, 1X125 MVAr bus reactor along with associated bay at Alipurduar (POWERGRID) S/s.	26.9.2024	135.83	290.12	297.96	296.33	295.02

(₹ in lakh)

Asset-2	COD	2025-26 (Pro-rata 213 days)	2026-27	2027-28	2028-29
Installation of 420 kV, 63 MVAr Switchable Line Reactor (02 Nos) along with 500-ohm NGR	31.8.2025	367.80	688.13	730.00	737.46

(with NGR Bypass arrangement for operation of switchable line reactor as a bus reactor) at Kahalgaon (NTPC) end, one each in both circuits of 400kV Kahalgaon (NTPC) – Durgapur (POWERGRID) D/c line.					

5. The Petitioner, through prayer at Sr. No. (p), has requested to allow the interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations, for the purpose of inclusion in the PoC charges

6. We have considered the Petitioner's submissions for the grant of an interim tariff. As per Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff for new transmission projects that have filed the application under Regulation 9(1) of the 2024 Tariff Regulations. However, under Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff up to 90% of the tariff claimed for new transmission projects under the aforesaid Regulation.

7. Regulation 10 of the 2024 Tariff Regulations provides as under:

> *"**10. Determination of tariff**:*
> ……
> *(3) If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting an interim tariff of up to ninety per cent (90%) of the tariff claimed in the case of a new generating station or unit thereof or transmission system, or element thereof during the first hearing of the application for billing purposes till the final tariff is determined by the Commission:*
>
> *Provided that in case the final tariff determined by the Commission is lower than the interim tariff by more than 10%, the generating company or transmission licensee shall return the excess amount recovered from the beneficiaries or long term customers, as the case may be, with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the financial year in which such excess recovery was made.*
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> *(5) The Commission shall grant the final tariff in the case of existing and new projects after considering the replies received from the respondents and suggestions and objections, if any, received from the general public and any other person permitted by the Commission, including consumers or consumer associations.*
>
> *(6) Subject to Sub-Clause (7) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be*

recovered from or refunded to, 29 the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in a maximum of six equal monthly instalments;

Provided further that such interest, including that determined as per sub-clause (7) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments. Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 45 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.

(7) Where the capital cost approved by the Commission on the basis of projected additional capital expenditure exceeds the actual trued up additional capital expenditure incurred on a year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points as prevalent on 1st April of the respective year."

8. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the cost overrun and time overrun in case of the instant transmission assets, the same shall be discussed and analysed in detail at the time of grant of the final tariff order. Accordingly, the Commission has decided to allow an interim tariff @ 90% of the AFC claimed with respect to Asset-1 for the 2024-25 and 2025-26 and for Asset-2 for the 2025-26, 2026-27 and 2027-28 tariff period in terms of Regulation 10(3) of the 2024 Tariff Regulations.

9. Accordingly, we hereby allow the interim annual transmission charges subject to the final tariff order as follows:

(₹ in lakh)

Asset-1	**COD**	**2024-25 (Pro-rata 187 days)**	**2025-26**	**2026-27**	**2027-28**	**2028-29**
Installation of 420 kV, 1X125 MVAr bus reactor along with associated bay at Alipurduar (POWERGRID) S/s.	26.9.2024	122.25	261.11	268.16	266.70	265.52

(₹ in lakh)

Asset-2	COD	2025-26 (Pro-rata 213 days)	2026-27	2027-28	2028-29
Installation of 420 kV, 63 MVAr Switchable Line Reactor (02 Nos) along with 500-ohm NGR (with NGR Bypass arrangement for operation of switchable line reactor as a bus reactor) at Kahalgaon (NTPC) end, one each in both circuits of 400 kV Kahalgaon (NTPC) – Durgapur (POWERGRID) D/c line.	31.8.2025	331.02	619.32	657.00	663.71

10. The interim tariff allowed in this order shall be applicable from the COD of the transmission asset and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 78 of the 2024 Tariff Regulations, as amended from time to time, as the case may be. Further, the interim transmission charges allowed in this order shall be subject to adjustment in accordance with Regulation 10 of the 2024 Tariff Regulations, as applicable.

Sd/-	**Sd/-**	**Sd/-**	**Sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**